

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. O.A. 350/01655/2016

Date of order: 18.11.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SABITA ROY & ANR.

VS.

UNION OF INDIA & ORS. (Health & FW)

For the Applicants : Mr. S. Ghosh, Counsel

For the Respondents : None

O R D E R (Oral)

Per Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the applicant.

2. The applicant's father Late Gopal Chandra Roy, Booking & Clearing Supervisor, a Group 'C' employee passed away during harness on 23.1.2016. The application for compassionate appointment has been moved by Smt. Sabita Roy, the wife for granting benefit of compassionate appointment to his son Sanjoy Roy. The application for compassionate appointment has been given on 21.3.2016. When no response was received by the applicant this petition was filed.

3. We are of the view that without issuing the notice, this petition can be disposed of by issuing a direction upon the concerned respondents to decide the ^{claim} representation of the applicants.

4. Hence, we dispose of this O.A. at the admission stage itself without issuing any notice to the respondents that the competent authority should decide the case of the applicant on compassionate ground as expeditiously as possible

and preferably within a period of six months from the date of communication of this order under intimation to the applicant.

5. The O.A. is accordingly disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP